

ACT No. X OF 1885.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 12th June, 1885.)

An Act to amend the Oudh Estates Act, 1869.

WHEREAS it is expedient to amend the Oudh Estates Act, 1869; It is hereby enacted as follows:—

I of 1869.

1. Subject to the saving in section 2 of this Act, for the definition of "registered" in section 2 of the said Act there shall be deemed to have been substituted from the date of the passing of the said Act the following definition, namely:—

Amendment of definition of "registered" in section 2 of Act I of 1869.

“ ‘Registered’ means—

“Registered.”

“(a) in the case of a will, registered according to the law for the time being in force relating to the registration of assurances, or deposited with a Registrar according to the law for the time being in force relating to the deposit of wills; and

“(b) in the case of any other instrument, registered according to the law for the time being in force relating to the registration of assurances.”

2. Nothing in section 1 shall affect any will—

Saving of certain wills.

(a) declared by a judicial decision pronounced before the passing of this Act to be invalid on the ground that it was not registered in accordance with the provisions of the said Act; or

(b) of which the validity is at the time of the passing of this Act being questioned on that ground in a suit commenced before the twenty-third day of October, 1884.